NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/157/KOB/2024 in CP(IBC)/21/KOB/2023
SECTION	SEC. 60 (5) IBC
NAME OF PARTIES	CENTRAL BANK OF INDIA V/S RAMAKRISHNAN SADAVSIVAN (IRP) OF JUPITER LEYS PRIVATE LIMITED
PETITIONERS ADVOCATE/ PROFESSIONAL	P PRASHANTH
RESPONDENTS ADVOCATE/ PROFESSIONAL	

18 April 2024

O R D E R

IA(IBC)/157/KOB/2024 in CP(IBC)/21/KOB/2023

Learned Counsel, Mr. P Prasanth appears on behalf of the applicant through Virtual mode. Learned IRP, Mr. Ramakrishnan Sadasivan appears through virtual mode.

This is an IA bearing No. 157/KOB/2024 filed by the Applicant, Viz., Central Bank of India against the IRP Mr. Ramakrishnan Sadasivan to categorize the Applicant as Secured Financial Creditor.

Vide order dated 18.04.2024 in IA(IBC)/104/KOB/2024, the IRP is replaced by appointing Mr. Dileep K P as Resolution Professional in this matter. Registry is directed to issue notice to the newly appointed Resolution Professional returnable on 21.05.2024. In addition to above, the Applicant is also directed to issue notice along with copy of the present IA to the newly appointed Resolution Professional by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the new RP at least three days before the next date of hearing.

List this matter for further consideration on **21.05.2024**.

Sd /- **Sd /-**

SHYAM BABU GAUTAM **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**